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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. Nos. 34-A/2016 & 34-B/2016 with
T.P. No 34/111A/NCLT/AHM/2016(New)
C.A. Nos. 284/2014 & 137/2015 with
C.P. No. 13/111A/CLB/MB/2013(Old)**



Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017**

Name of the Company: Shobhna P. Mahajan
V/s.
Micro Inks Ltd.

Section of the Companies Act: Section 111A of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	P.Y. MAHAJAN	PETITIONER No-2.	FOR SELF A PETITIONER NO.1	
2.	A.R. Sheth	Adv. & Solicitor	Respondent	

ORDER

Mr. P.Y. Mahajan present for Original Petitioners no. 1 and 2. Learned Advocate
Mr. A.R. Sheth present for Respondent.

Matter is fixed for further hearing.

This bench being a special bench could not hear the matter today.

List the matter in the regular bench on 09.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of December, 2017.